

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.68/MP/2023 along with IA No.18/2023**

- Subject : Petition under Sections 79 of the Electricity Act, 2003, seeking for quashing/ setting aside of the invoice dated 27.04.2022 issued by the Central Transmission Utility of India Limited (CTUIL), and the consequent email dated 21.01.2023 & letter dated 17.02.2023 issued by the Grid Controller of India Limited.
- Date of Hearing : **9.11.2023**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioners : SEI Sunshine Power Pvt. Ltd. and 3 Ors. (SEISPPL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and 3 Ors.
- Parties Present : Shri Hemant Singh, Advocate, SEISPPL  
Shri Lakshyajit Singh, Advocate, SEISPPL  
Ms. Lavanya Panwar, Advocate, SEISPPL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Divya Sharma, Advocate, CTUIL

**Record of Proceedings**

At the outset, learned counsel for the Petitioner prayed for two days to file a rejoinder in the Respondent CTUIL's reply.

2. Considering the request of the learned counsel for the Petitioner, the Commission permitted the Petitioner to file its rejoinder as the last opportunity within a week. The Commission also indicated that Respondents 1 & 2, CTUIL and GCIL will not take any coercive action against the Petitioner till the next date of hearing as per the directions issued under the Record of Proceedings for the hearing dated 15.5.2023.

3. The Petition will be listed for hearing on **20.12.2023**.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**

